

**GOVERNMENT OF INDIA  
FINANCE  
LOK SABHA**

UNSTARRED QUESTION NO:2752  
ANSWERED ON:08.08.2003  
TDS COLLECTED BY INDIAN INSTITUTE OF MANAGEMENT  
V. VETRISILVAN

**Will the Minister of FINANCE be pleased to state:**

- (a) whether Indian Institute of Management, Ahmedabad has come under the gaze of Income Tax Department for not complying with the provisions of tax deduction at source;
- (b) if so, the outcome of findings; and
- (c) the action taken against the governing authorities of the Institute?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF FINANCE ( SHRI ANANDRAO V. ADSUL)

- (a) Yes sir. A survey was conducted in the case of the Indian Institute of Management, Ahmedabad on 21.7.2003 for examining compliance of provisions of Tax Deduction at Source (T.D.S.)
- (b) No apparent discrepancy or violation of the provisions of T.D.S. has been noticed so far.
- (c) In view of reply to para (b) above, no action against the governing authorities of the Institute is warranted.